

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
COURT-IV**

C.P. NO. (IB) 835 OF 2020

Under Section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority), Rules, 2016.

IN THE MATTER OF:

Mr. SANJEEV AGGARWAL & ORS

**...FINANCIAL CREDITOR/APPLICANT
VERSUS**

SUPERTECH TOWNSHIP PROJECT LIMITED

...CORPORATE DEBTOR/RESPONDENT

CORAM:

**SH. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

Order Delivered on: 15.07.2024

PRESENT:

For the Applicant : Adv. Piyush Singh,
Adv. Akshay Srivastava,

For the Respondent : Adv. Rishi Kapoor,
Adv. Deboleena Dutta,

ORDER

PER: MANNI SANKARIAH SHANMUGA SUNDARAM, MEMBER (J)

1. This Adjudicating Authority vide order dated 12.07.2024 in Company Petition No. (IB)-462 (ND)/2023 had initiated Corporate Insolvency Resolution Process against Supertech Township Projects Limited, Corporate Debtor herein and appointed Mr. Umesh Singhal as Interim Resolution Professional of the Corporate Debtor.
2. The Applicant is directed to approach the IRP appointed in the above matter and take steps for filling their claim, which shall be considered in accordance with law.
3. Accordingly, the instant Company Application i.e., **Company Petition No. (IB)- 835 (ND)/2020 stands disposed of.**
4. Let the files be consigned to record room.

Sd/-
(DR. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (J)

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
COURT-IV**

**IA NO. 5321 OF 2020
IN
C.P. NO. (IB) 835 OF 2020**

IN THE MATTER OF:

Mr. Sanjeev Aggarwal & Ors

...Financial Creditor/Applicant

Versus

Supertech Township Project Limited

...Corporate Debtor/Respondent

AND IN THE MATTER OF:

Supertech Township Project Limited

...Applicant

Versus

Mr. Sanjeev Aggarwal & Ors

...Respondent

CORAM:

**SH. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

Order Delivered on: 15.07.2024

PRESENT:

For the Applicant : Adv. Rishi Kapoor,
Adv. Deboleena Dutta,

For the Respondent :

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IA NO. 5321 OF 2020
IN
C.P. NO. (IB) 835 OF 2020
Date of Order: 15.07.2024

ORDER

PER: MANNI SANKARIAH SHANMUGA SUNDARAM, MEMBER (J)

1. The present Application under section 60 (5) of the Insolvency and Bankruptcy Code, 2016 read with Rule 11 of the NCLT Rules, 2016 has been filed by Supertech Township Project Limited ('Applicant') through its Authorized Representative, Mr. Sangeet Kumar, with the prayer to dismiss the Company Petition bearing IB - 835/ND/2020.
2. That this Adjudicating Authority vide order dated 12.07.2024 in Company Petition No. (IB)-462 (ND)/2023 had initiated Corporate Insolvency Resolution Process against Supertech Township Projects Limited, Corporate Debtor herein and appointed Mr. Umesh Singhal as Interim Resolution Professional of the Corporate Debtor.
3. Accordingly, Company Petition No. (IB)- 835 (ND)/2020 stands disposed of, thereby making the present Application infructuous. Therefore, in light of the above observations IA 5321 of 2020 stands dismissed as infructuous.
4. Accordingly, IA 5321 of 2020 in CP (IB) /835/(ND)/2020 stands disposed of.

Sd/-
(DR. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (J)